

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:1085
ANSWERED ON:01.03.2001
POST BASED ROSTERS IN PLACE OF VACANCY BASED ROSTERS
BUTA SINGH

Will the Minister of SHIPPING be pleased to state:

(a) whether the Supreme Court in case of R.K. Sabharwal Vs. State of Punjab as well as J.C. Mallick Vs. Ministry of Railways has held that `the Vacancy Based Rosters` can operate only till such time the representation of persons belonging to the reserved categories reaches the prescribed percentage of reservation;

(b) if so, the category of services i.e. Class I, II, III and Class IV under the Ministry of Shipping and Public Sector Undertakings/Autonomous/ Attached/Sub-Ordinate Organizations under its control where the representation of persons belonging to the SC/ST categories has reached the prescribed percentage of reservation because of which `Post Based Rosters` have been introduced in place of `Vacancy Based Rosters; and

(c) the reasons of introduction of `Post Based Rosters` in place of `Vacancy Based Rosters` in those categories of services where the representation has not reached the prescribed percentage of reservation?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI HUKUMDEO NARAYAN YADAV)

(a) to (c): The information is being collected and will be laid on the table of the Lok Sabha.